

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No.173 of 2017

IN THE MATTER OF:

M/s Devaraj Vasanth Immanual & Ors

...Appellants

Vs

YSP Balraj & Ors

...Respondents

**Present: Mr. Subramonium Prasad, Sr. Advocate with Mr. M.Anbalagan
Advocates for the appellants.**

ORDER

26.05.2017- After some arguments, learned counsel for the appellant sought permission to withdraw the company appeal to enable the appellant to request the Tribunal for early disposal of company petition. The prayer is allowed.

We hope and trust that the Tribunal will follow the earlier order dated 11.4.2017 passed by the Appellate Tribunal passed in Company Appeal (AT) No.74 of 2017 in its letter and spirit and decide the case on an early date without waiting for report, which appears to be unnecessarily called for inspite of order of this Appellate Tribunal.

The appeal is disposed of with the aforesaid observations and directions.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)